

**CONSTITUTION (AMENDMENT)  
BILL\***

(Substitution of Chapter I of Part XVII, etc.)

**SHRI K. RAMAMURTHY** (Dharmapuri): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

**MR. DEPUTY-SPEAKER:** The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

**SHRI K. RAMAMURTHY:** I introduce the Bill.

**MR. DEPUTY-SPEAKER:** Item No. 26, Shri D. D. Desai—absent. Item 27, Shri P. K. Deo.

**DECLARATION AND PUBLIC  
SCRUTINY OF ASSETS OF MINIS-  
TERS AND MEMBERS OF  
PARLIAMENT BILL\***

**SHRI P. K. DEO** (Kalahandi): I beg to move for leave to introduce a Bill to provide for declaration and public scrutiny of assets of Ministers and Members of Parliament.

**MR. DEPUTY-SPEAKER:** The question is:

"That leave be granted to introduce a Bill to provide for declaration and public scrutiny of assets of Ministers and Members of Parliament."

*The motion was adopted.*

**SHRI P. K. DEO:** I introduce the Bill.

**REGISTRATION OF POLITICAL  
PARTIES AND PUBLICATION OF**

**THEIR ANNUAL ACCOUNTS BILL\***

**SHRI P. K. DEO** (Kalahandi): I beg to move for leave to introduce a Bill to make provision for compulsory registration of political parties under the Societies Registration Act, 1860 and publication of their audited annual accounts.

**MR. DEPUTY-SPEAKER:** The question is:

"That leave be granted to introduce a Bill to make provision for compulsory registration of political parties under the Societies Registration Act, 1860 and publication of their audited annual accounts."

*The motion was adopted.*

**SHRI P. K. DEO:** I introduce the Bill.

**CONSTITUTION (AMENDMENT)  
BILL\***

(Amendment of article 13, omission of article 32A, etc.)

श्री मन्मथ प्रसाद वर्मा (सीवान) :  
उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाय ।

**MR. DEPUTY-SPEAKER:** The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

श्री मन्मथ प्रसाद वर्मा : मैं विधेयक को पुरःस्थापित करता हूँ ।

**CROP INSURANCE CORPORATION  
BILL\***

**SHRI RAMAMURTHY** (Dharmapuri),  
I beg to move for leave to introduce

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a Bill to provide for the establishment of a Crop Insurance Corporation for the purpose of under taking the business of crop insurance so as to protect the interests of small farmers from loss due to unavoidable causes.

MR. DEPUTY SPEAKER The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a Crop Insurance Corporation for the purpose of under-taking the business of crop insurance so as to protect the interests of small farmers from loss due to unavoidable causes."

The motion was adopted.

SHRI K. RAMAMURTHY: I introduce the Bill

CONSTITUTION (SCHEDULED CASTES) ORDERS (AMENDMENT) BILL.\*

SHRI G. S. REDDI (Miryalguda) I beg to move for leave to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950, the Constitution (Scheduled Castes) (Union Territories) Order, 1951, the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962, the Constitution (Pondicherry) Scheduled Castes Order, 1964 and the Constitution (Goa Daman and Diu) Scheduled Castes Order, 1968.

MR DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950, the Constitution (Scheduled Castes (Union Territories) Order, 1951, the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order 1962, the Constitution (Pondicherry) Scheduled Castes Order, 1964 and the Constitution (Goa,

Daman and Diu) Scheduled Castes Order, 1968."

The motion was adopted.

SHRI G. S. REDDI: I introduce the Bill.

MAINTENANCE OF INTERNAL SECURITY (REPEAL) BILL\*

SHRI CHITTA BASU (Barasat): I beg to move for leave to introduce a Bill to repeal the Maintenance of Internal Security Act, 1971.

MR DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to repeal the Maintenance of Internal Security Act, 1971.

The motion was adopted.

SHRI CHITTA BASU: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL\*

(Amendment of Article 311).

SHRI CHITTA BASU (Barasat): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI CHITTA BASU: Introduced the Bill.

EMERGENCY LAW (REPEAL BILL)\*

SHRI SOMNATH CHATTERJEE: (Jadavpur) I beg to move for leave to introduce a Bill to repeal the Maintenance of Internal Security Act, 1971 and the Defence of India Act, 1971.

MR. DEPUTY-SPEAKER: The question is:

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†Introduced with the recommendation of the President.